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Separate paging is given to this Part, in order that it may be filed as a separate compilation.

PART III.

Regulations, Orders, Notifications, Rules, etc., issued by the Governor and by Heads of Departments.

HOME, REVENUE AND FINANCE DEPARTMENTS.

NOTIFICATIONS.

The 8th June 1936.

No. 1277—12-J-R.—It is hereby notified for public information that the office of the Special Assistant Agent and Subdivisional Magistrate, Koraput, has been transferred from Koraput to Nowrangapur and has been functioning at that place since 1st April 1936.

The following errata to the notifications in the *Orissa Gazette* of 1st April 1936 are published :—

ERRATA.

For

Read

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|---|---|---|
| (2) Part III—Page 12 of the <i>Orissa Gazette</i> , dated 1st April 1936. | Special Assistant Agent, Koraput, in notification no. 29—Schedule—column I, item 2. | Special Assistant Agent, Koraput, at Nowrangapur. |
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P. T. MANSFIELD,
Chief Secretary to Government.

ERRATUM.

The 12th June 1936.

No. 1434—La-5-R.—In lines 5-6 of the notification no. 356-R., dated the 30th April 1936, regarding acquisition of land for widening Puri-Dayanadi road in the villages of Toran, Randhagarh, Barapada and Baradalo, pargana Chabiskud, zila Puri, published at page 34, part III of the *Orissa Gazette* of the 8th May 1936, read "Puri-Nayanadi road" instead of "Puri-Dayanadi road".

The 15th June 1936.

No. 1487—La-12-R.—Whereas it appears to the Government of Orissa that land is required to be taken by Government at the public expense for a public purpose, viz., for retired line at 4th mile, 3rd quarter of Daya left embankment no. 28B at Kausalyapur, in the village of Kausalyapur, pargana Kotrahang, zila Puri, it is hereby notified that for the above purpose a piece of land measuring, more or less, 1.160 acres, bounded on the—

North—By part of plots nos. 70, 69, 68, 57 and 60,

East—By part of plots nos. 56, 57, 59, 1076, 62, 63, 64, 65, 66, 170, 67, 68, 69 and 70 and plot no. 166,

South—By part of plots nos. 56, 57, 67 and 68,

West—By part of plots nos. 57, 60, 61, 65, 66, 67, 68 and old embankment.

is required within the aforesaid village of Kausalyapur.

This notification is made, under the provisions of section 4 of Act I of 1894, to all whom it may concern.

A plan of the land may be inspected in the office of the Land Acquisition Deputy Collector, Irrigation Branch, Cuttack, or in that of the Executive Engineer, Southern Division, Cuttack.

Objections to the acquisition, if any, filed under section 5-A by any person interested within the meaning of that section within 30 days of the publication of this notification before the Collector of Puri, will be considered.

The 15th June 1936.

No. 1509—III-24-R.—Notification no. 4759—III-147(C)-R., dated the 15th June 1935, published at page 681, part II of the *Bihar and Orissa Gazette* of the 19th June 1935, regarding acquisition of land for the construction of temporary crossing in the villages of Kanti Kothbar and Nijgarh Kurukhi, pargana Lambai, zila Puri, is hereby cancelled.

The 16th June 1936.

No. 1554—La-16-R.—Whereas it appears to the Government of Orissa that land is required to be taken by Government at the public expense for a public purpose, viz., retired line at 25th mile, 1st quarter of Daya left embankment no. 28 B at Dokanda and Pandiakera in the villages of Dokanda and Pandiakera, zila Balabhadrapur, Killa Khurda and pargana Sirai, zila Puri, it is hereby notified that for the above purpose two pieces of land measuring, more or less, 1.00 acre bounded on the—

Block A—Area 0.11 acre, mauza Dokanda.

North—By the boundary of mauza Pandiakera proposed to be acquired in Block B,

East—By the boundary of mauza Pandiakera proposed to be acquired in Block B and part of plot no. 65,

South—By part of plot no. 65 and old embankment,

West—By old embankment;

Block B—Area 0.89 acre, mauza Pandiakera.

North—By old embankment and part of plots nos. 2518 and 2517,

East—By part of plots nos. 2517, 2516, 2519, 2518 and 2925.

South—By the boundary of mauza Dokanda proposed to be acquired in Block A and part of plots nos. 2517, 2519, 2518 and 2925,

West—By part of plots nos. 2517 and 2518 and old embankment;

are required within the aforesaid villages of Dokanda and Pandiakera.

This notification is made, under the provisions of section 4 of Act I of 1894, to all whom it may concern.

A plan of the land may be inspected in the office of the Land Acquisition Deputy Collector, Irrigation Branch, Cuttack or in that of the Executive Engineer, Southern Division, Cuttack.

Objections to the acquisition, if any, filed under section 5-A, by any person interested within the meaning of that section within 30 days of the publication of this notification before the Collector of Puri, will be considered.

The 16th June 1936.

No. 1556—La-14-R.—Whereas it appears to the Government of Orissa that land is required to be taken by Government at the public expense for a public purpose, viz., for retired line at 4th quarter of the 25th mile of Daya left embankment no. 28B at Dokanda, in the village of Dokanda, zila Balabhadrapur, Killa Khurda, zila Puri, it

is hereby notified that for the above purpose a piece of land measuring, more or less, 0.680 acre, bounded on the—

North and East—By part of plots nos. 68, 69, 70 and 71,

South and West—By old embankment and part of plots nos. 70 and 1490,

is required within the aforesaid village of Dokanda.

This notification is made, under the provisions of section 4 of Act I of 1894, to all whom it may concern.

A plan of the land may be inspected in the office of the Land Acquisition Deputy Collector, Irrigation Branch, Cuttack, or in that of the Executive Engineer, Southern Division, Cuttack.

Objections to the acquisition, if any, filed under section 5-A by any person interested within the meaning of that section within

30 days of the publication of this notification before the Collector of Puri, will be considered.

By order of the Governor,

P. T. MANSFIELD,

Chief Secretary to Government.

LAW AND COMMERCE DEPARTMENTS.

NOTIFICATION.

The 7th June 1936.

No. 985—IIP-32-Com.—It is hereby notified for general information that Cannanore is declared free from small-pox and that the regulations for the prevention of the introduction of small-pox by sea which were enforced in the ports of Orissa against vessels arriving from Cannanore are withdrawn.

C. G. NAIR,

Secretary to Government.